

**GOVERNMENT OF INDIA**

**MINISTRY OF COAL**

**RAJYA SABHA**

**QUESTION NO 07.03.2011**

**ANSWERED ON**

**COMPENSATION TO KILLED AND SERIOUSLY INJURED COAL MINE WORKERS .**

1090

Sardar Balwinder Singh Bhunder

Will the Minister of COAL be pleased to state :-

(a) the number of coal mine workers who lost their lives in mining operations in the country during 2010;

(b) the number of such workers who were seriously injured during the said year; and

(c) the number of cases in which due compensation has so far been paid to the next of kin of those killed and to those seriously injured during the year, with the nature of compensation paid and by when all the cases for compensation are likely to be covered ?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF COAL

(SHRI PRATIK PRAKASHBAPU PATIL)

(a) & (b):124 coal mine workers had lost their lives and 468 coal mine workers were seriously injured in mining operations in the country during the year 2010.

(c):Respective mine managements give compensation and the amount of compensation is determined under the Workmen's Compensation Act, 1923. The details of nature of compensation paid to the next of kin in cases of fatal accident / serious injuries are as under:

In case of fatality, the following compensation, relief etc are being provided by the coal companies to the next of kin of the employee who dies in any mine accidents arising out of and in the course of employment:

1.Payment of compensation under the Workmen's Compensation Act, 1923.

2.Employment is offered to the eligible kin of the deceased. In case there is no eligible person for employment, monetary compensation per month is paid to the family of the deceased.

3.Special Relief/Ex-gratia package of Rs. 5 lakhs, which is in addition to the amount payable under Workmen's Compensation Act,1923 for departmental employees.

4.Immediate payment for funeral expenses and transport etc. to the family of the deceased.

5.Monetary benefits under Life Cover Scheme (LCS) 6.Gratitude on the basis of the length of service, P.F as per Coal Mines Provident Fund (CMPF) rule, encashment of Earned Leave and Payment of Pension as per Coal Mines Pension Scheme (CMPS), 1998 are paid in addition to the above compensations.

In case of serious bodily injuries, compensation is paid to serious bodily injured persons involved with permanent disabilities under the Workmen's Compensation Act, 1923 after assessment of percentage of permanent disability by an approved Medical Board. Wages are paid to the person, who is injured while on duty, for the period of absence from his duty due to injury.

For the year 2010, Coal India Limited had paid the compensation to the next of kin of the deceased in all except four cases (one each in ECL, BCCL, NCL & NEC) where due compensation as per Workmen's Compensation Act, 1923 is under process of payment. The Singarani Collieries Company Limited (SCCL) has paid the compensation to the next of kin of the deceased in all the cases